

Figures for subsequent months have not yet been received from the Mine Owners.

Travelling Allowances to Cabinet Ministers

183. Shri Kamath: Will the Minister of Home Affairs be pleased to state the travelling allowances paid to each of the Cabinet Ministers since April 1, 1956?

The Minister in the Ministry of Home Affairs (Shri Datar): A statement containing the required information is laid on the Table of the House. [See Appendix II, annexure No. 22].

Jenmikarom Lands

184. Shri V. P. Nayar: Will the Minister of Home Affairs be pleased to state:

(a) the total extent of lands known as Jenmikarom lands in (i) Travancore-Cochin Area of Kerala State, (ii) Malabar Area of Kerala State;

(b) the total area, of Jenmikarom lands each in Kottarakara, Pathanamthitta and Kunnathoor Taluks of Travancore-Cochin area;

(c) the total dues on account of (i) basic land tax and (ii) Jenmikarom in each of these taluks; and

(d) the percentage so far realised from the basic land tax assessed with retrospective effect from the Taluks referred to at (b) above?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

Commission on the Collection of Jenmikarom

185. Shri V. P. Nayar: Will the Minister of Home Affairs be pleased to state:

(a) the annual commission realised by Travancore Cochin Government on the collection of Jenmikarom as the agent of the Jenmies in each of the years from 1950 to 1955; and

(b) the annual expenditure in the above years for the collection referred to?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

Basic Training Institute, Mangaljil

186. Shri A. K. Gopalan: Will the Minister of Education be pleased to state:

(a) whether Government have received any representation from the pupil teachers of the Basic Training Institute of Mangaljil, Travancore-Cochin State, detailing their grievances; and

(b) if so, the action taken by Government in the matter?

The Deputy Minister of Education (Dr. M. M. Das): (a) No, Sir.

(b) Does not arise.

Steel Imports

187. Shri T. B. Vittal Rao: Will the Minister of Heavy Industries be pleased to state:

(a) the quantity and the value of steel imported during the period from the 19th April to the 30th October, 1956;

(b) the names of the countries from which it has been imported; and

(c) the quantity supplied to Railways and Collieries during the same period?

The Minister of Heavy Industries (Shri M. M. Shah): (a) 10,86,330 tons of the aggregate value of Rs. 80,48,28,450/-.

(b) U.K., Japan, Belgium, Germany, France, Sweden, Russia, Czechoslovakia, Austria, China, Hungary, Poland, Luxembourg, Switzerland, Norway, Yugoslavia, Canada, and U.S.A.

(c) 91,855 tons to Railways.

Supplies to Collieries are made by Controlled Stockists out of the pooled supply of imported and indigenous steel and separate figure for supply of imported steel to collieries is not available.

I. A. S. Emergency Recruitment

188. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to refer to the reply given to the Unstarred Question No. 1059 on the 27th August, 1956, and state:

(a) whether the proposal with regard to the increase in the number of posts for the Indian Administrative Service (Emergency Recruitment) beyond what has already been announced, has been finalised; and

(b) if so, what is the actual number required?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) and (b). No firm figure about the total requirement of I.A.S. personnel has so far been arrived

at. An approximate estimate was prepared and announced. All State Governments have now been asked to take into account their requirements in view of the Second Five Year Plan. The actual number to be recruited under the Special Recruitment Scheme will depend:

- (i) on the final estimate arrived at on the basis of the reports of the State Governments, and
- (ii) on the availability of candidates of the requisite All-India standard for appointment to the I.A.S.

Regional Industrial Development

189. Shri Anirudha Sinha : Will the Minister of Heavy Industries be pleased to state :

(a) whether it is a fact that Government have decided to establish Industrial Cells for studying the economic geography of different regions of the country for preparing project reports on the possibilities for regional industrial development ; and

(b) if so, the progress made so far in this direction ?

The Minister of Heavy Industries (Shri M. M. Shah) : (a) Yes, Sir. It has been decided to establish four Zonal Industrial Cells for studying economic geography of each Zone and to assist in collection of data and give technical advice and guidance.

(b) Steps are being taken to recruit the requisite to technical staff.

Commissioned Officers

190. Shri R. P. Garg : Will the Minister of Defence be pleased to state the number of regular and non-regular Commissioned Officers permitted to apply for the recent emergency recruitment to the Indian Administrative Service ?

The Deputy Minister of Defence (Sardar Majithia) : Regular officers were not permitted, but non-regular officers were permitted to apply for the emergency recruitment to the I. A. S. 243 of the latter applied.

Non-payment of Income-tax

191. Shri Velayudhan : Will the Minister of Finance be pleased to state :

(a) whether since 1st July, 1956 anybody from the former Travancore-Cochin State has been prosecuted or whether any other action has been taken for non-payment of income-tax ; and

(b) if so, how many persons are involved in it ?

The Minister of Finance and Iron and Steel (Shri T.T. Krishnamachari) : (a) and (b). Nobody has been prosecuted. As regards other information, details for the period specified in the question are not separately available. However during the period 1st April 1956 to 30th September 1956, penalties for default in payment of taxes had been imposed under section 46(1) of the Income-tax Act in 245 cases. Garnishee notices have been issued under section 46 (5A) of the Indian Income-tax Act in 20 cases of default of payment of taxes.

Training for Indian Navy

192. Shri D. C. Sharma : Will the Minister of Defence be pleased to state :

(a) the number of Indians sent abroad for training for the Navy during 1955-56 ; and

(b) the countries to which they were sent ?

The Minister of Defence Organisation (Shri Tyagi) : (a) 76

(b) U. K. and Malta.

Training of Librarians & Museologists

193. Dr. Ram Subhag Singh : Will the Minister of Education be pleased to state :

(a) whether there is any scheme to send Librarians and Museologists abroad for training purposes ;

(b) if so, the number of personnel that have so far been trained abroad under this scheme ; and

(c) the number of persons who are undergoing training abroad at present under the scheme ?

The Deputy Minister of Education (Dr. M. M. Das) : (a) Yes, Sir ; for training of museologists abroad, there is a scheme.

For librarians, there is no training scheme, but there is a scheme for sending them for short study tours.

(b) 12 librarians were sent for study tour in 1955. No museologist has however been trained abroad so far.

(c) 11 more librarians are now abroad on a study tour.

Special Police Establishment

194. Shri D. C. Sharma : Will the Minister of Home Affairs be pleased to state :

(a) the amount spent on the Special Police Establishment during the year 1956-57 so far ; and